

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 13

IA 1925/2024 (NEW IA) IN C.P. (IB)/1185(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **ABERDEEN FOODS PRIVATE LIMITED**

Section 10 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Yahya Batatawala a/w Adv. Krushi Shah for the Resolution Professional is present.

IA 1925/2024

This is an application seeking confirmation of the Applicant / IRP as the Resolution Professional of the Corporate Debtor in terms of Section 22(3)(a) of the IBC, 2013.

Accordingly, the Interlocutory Application bearing IA No. IA 1925/2024 is **allowed** as **disposed of**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)